



2026:AHC-LKO:8421

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 26 of 2026

Sunil Kumar Kasaudhan

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Public Works Deptt. And 6
Others

.....Respondent(s)

Counsel for Petitioner(s)
Counsel for Respondent(s)

: Deepti Gupta
: C.S.C.

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Ms. Deepti Gupta, the learned counsel for the petitioner and Shri Rahul Shukla, the learned Additional Chief Standing Counsel for the State of U.P. representing all the opposite parties.

2. By means of the instant petition filed in public interest, the petitioner has sought issuance of writ of mandamus commanding the opposite parties to remove encroachment made over the government land which is public road bearing Gata No.731 measuring 0.0730 hectare in Village- Vishunpur, Belbhariya, Tehsil and District- Gonda.

3. On the basis of written instructions, the learned Additional Chief Standing Counsel has informed that the proceedings under Section 67 of the U.P. Revenue Code, 2006 have been instituted for removal of the encroachment. Orders for removal of encroachment was passed on 03.09.2025. Five persons have filed appeals bearing appeal Nos.D-2025830002502, D-202808300002503, D-202508300002504, D-202508300002506 and D-202508300002507, against those orders which are pending before the Collector, Gonda and these appeals were fixed for hearing on 21.01.2026.

4. Accordingly, the writ petition is **disposed off** by issuing a direction to the Collector, Gonda to proceed with the aforesaid appeals bearing Appeal Nos.D-2025830002502, D-202808300002503, D-202508300002504, D-202508300002506 and D-202508300002507 expeditiously, in accordance with law and to decide the same at the earliest by fixing dates at short intervals and not granting any unnecessary adjournments to any of the parties.

February 4, 2026
-Amit K-

(Subhash Vidyarthi,J.)